

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 557 OF 2000.

Friday this the 26th day of May 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.A. Mohammed Ali, Plumber,
Naval Ship Repair Yard,
Kochi.

Applicant

(By Advocate Shri Shafik M.A.)

Vs.

1. Union of India, represented by the
Secretary, Ministry of Defence,
New Delhi-110001.
2. The Chief of Naval Staff,
Naval Headquarters,
New Delhi.
3. The Flag Officer Commanding-in-Chief,
Southern Naval Command,
Naval Base, Cochin.
4. The Chief Staff Officer (P&A).
Head Quarters,
Southern Naval Command,
Naval Base, Cochin.

Respondents

(By Advocate Shri Govindh K. Bharathan, SCGSC)

(The application having been heard on 26th May 2000
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When the O.A. was taken up for admission hearing,
learned counsel appearing for the applicant submitted that it
is suffice to direct the 3rd respondent to consider and
dispose of A-14 as expeditiously as possible, affording an
opportunity of personal hearing, to the applicant.


...2/-

2. Considering the facts and circumstances of the case we feel it is only just and proper to direct the 3rd respondent to consider and dispose of A-14 within a time frame, affording an opportunity of personal hearing to the applicant.

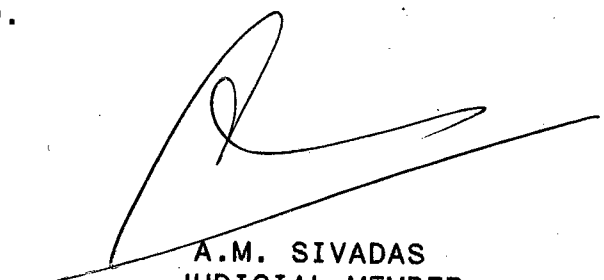
3. Accordingly, the 3rd respondent is directed to consider and dispose of A-14, the appeal filed by the applicant within a period of six weeks from the date of receipt of a copy of this order. The 3rd respondent shall afford an opportunity to the applicant of being heard.

4. O.A. is disposed of as above. No costs.

Dated the 26th May 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

rv

Annexure A-14: True copy of the Appeal dated 18.5.2000 submitted
before the 3rd respondent.